

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42237 of 2015

(Arising out of Order-in-Original No. 23/2015- (C) (ST) dated 31.07.2015 passed by Commissioner of Central Excise Puducherry Commissionerate Puducherry-605 001.

M/s AJK TV,
No. 13, JVR Hall, Sengunder Street,
Orlianpet, Puducherry- 605 005.

Appellant

Vs.

The Commissioner of Central Excise,
Puducherry Commissionerate,
No. 1, Goubert Avenue,
Puducherry- 605 001.

Respondent

APPEARANCE:

For the Appellant : Sh. S. Murugappan, Advocate
For the Respondent : Ms. T. Usha Devi, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI. ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 15.01.2021
DATE OF DECISION : 15.01.2021

FINAL ORDER No. 40440 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above cases also is included in the said list. The assessee has conceded to this. As the matter is closed, the appeals is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

RKP